

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Excise Appeal No. 40286 of 2013

(Arising out of Order-in-Appeal No. MAD-CEX-000-APP-296-12 dated 21.12.2012 passed by the Commissioner of Central Excise (Appeals). Madurai – 625 002.

M/s. Aruna Alloy Steels Pvt. Ltd.,

Appellant

Unit I
SIDCO Industrial Estate
K. Pudur
Madurai - 625007

VERSUS

The Commissioner of Central Excise

Respondent

4... Lal Bhagadur Sastri Road,
Bibikulam,
Madurai – 625002.

APPEARANCE:

None for the Appellant

Shri. Arul C. Durairaj, Superintendent for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE SHRI. ANIL G SHAKKARWAR, MEMBER (TECHNICAL)

Final Order No. **40615 / 2020**

Date of Hearing: 02.03.2020

Date of Decision: 02.03.2020

Per Bench

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Rkp